

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 36249/2016

(Arising out of impugned final judgment and order dated 17-08-2015 in WC No. 37649/2008 passed by the High Court Of Judicature At Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

CHHOTE LAL & ORS.

Respondent(s)

IA No. 1/2016 - CONDONATION OF DELAY IN FILING)

Date : 08-01-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK GUPTA
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. V.Shekhar, Sr. Adv.
Mr. Manoj K. Mishra, Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashwin Mishra, Adv.
Mr. Kamlendra Mishra, AOR

For Respondent(s) Mr. Anurag Dubey, Adv.
Ms. Anu Sawhney, Adv.
Ms. Manisha Yadav, Adv.
Mr. Pramod Kumar, Adv.
Mr. S. R. Setia, AOR

Mr. Abhishek Chaudhary, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the respondent, list on 31.1.2020.

Two weeks' time, as a last chance, is granted for filing counter affidavit.

It is made clear that no further adjournment shall be granted.

(SUMAN WADHWA)
AR CUM PS

(PRADEEP KUMAR)
BRANCH OFFICER